

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 324
(IB)-667(ND)2019
IA/5529/2020, IA/4242/2020, IA/4931/2020, IA/5111/2020

IN THE MATTER OF:

M/s. Renu Proptech Pvt. Ltd. ... Applicant/Petitioner
Versus
M/s. Red Topaz Real Estate Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 06.01.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Adv Prasouk Jain and Adv Kshirja Agarwal for HDFC Bank (Applicant) in IA No. 5529/2020

Mr Rakesh Kumar and Ms Preeti Kashyap- Adv appearing for RP

Mr. Ashish Aggarwal and Mr. Gurcharan Singh, Advocates for the applicant in IA No. 4931/2020

Mr. Ashish Aggarwal and Mr. Gurcharan Singh, Advocates for the Objector in IA No. 4931/2020

IA 4242/2020 (Applicant - Nitin Jain) - Proxy counsel for Applicant - Adv. Aakash Khattar

ORDER

IA/4242/2020 : On the request of the proxy Counsel, list the matter on 23rd February, 2021.

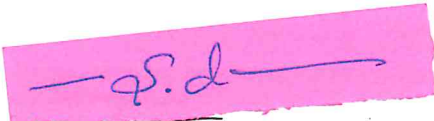
IA/4931/2020 : This is an Application filed by the Applicant against the Resolution Plan submitted by the Resolution Applicant. Place this IA along with IA 5111/2020.

(Sapna)



IA/5529/2020 : By filing this Application, the Applicant has raised objection against the Resolution Plan. So, place this IA along with IA 5111/2020.

IA/5111/2020 : Notice be issued upon the Respondent by all modes including the Email ID of the Respondent. Affidavit of service be filed within 1 week from today. List the matter on 23rd February 2021. The Applicant is directed to serve the copy of the Application to the Respondent's Counsel on his email ID during the course of the day.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)